

FIR No.306/19
PS Krishna Nagar
State vs.Mukul Goyal


10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

In the present case, notice was issued to the IO for today for furnishing clarifications in terms of the previous order dated 08.12.2020. Report of notice issued to the IO received and perused.

Issue fresh notice to the IO, returnable for 15.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

FIR No. 348/20
State vs. Varun Malhotra
PS PIA
U/s 279/337 IPC

10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant present through VC.

The present application for release of vehicle (car) bearing No. **DL-7CP-5412** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Raj Pal Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.


The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner** only subject to satisfaction of the IO/ SHO about the following conditions:

1. The vehicle in question was insured on the date of accident.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

CT No. 4001(SCSC)/Crime/ (PHQ) dated 27.10.20
PS PIA

10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. Status report perused. Copy of the status report be supplied to the applicant/counsel. As the status report has been received, the present application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No. 2873/15
State vs. Arif & Ors.
PS Shakarpur
U/s 420/468/471/34 IPC**

10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Status report received from the PS Shakarpur. As per which, the present matter pertains to the Court of PS Laxmi Nagar. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.44713/19
State vs. Unknown
PS Shakarpur
U/s 379 IPC**

10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Status report received from the PS Shakarpur. As per which, the present matter pertains to the Court of PS Laxmi Nagar. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

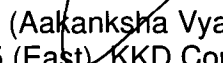
**FIR No.28933/19
State vs. Unknown
PS Shakarpur
U/s 379 IPC**

10.12.2020

Present : Ld. APP for the State is available through VC.
None for applicant through VC.

Status report received from the PS Shakarpur. As per which, the present matter pertains to the Court of PS Laxmi Nagar. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

FIR No.503/20
State vs. Chakardhari Kumar
PS Krishna Nagar
U/s 381/411 IPC

10.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC

The present application for release of currency notes of Rs. 1.93 lakh on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Satish Chand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

Application perused. Reply of IO perused.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

1. Release of cash amount involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the currency notes and indemnity bond.
2. The photographs of the currency notes should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the currency notes should not be insisted upon during the trial. The panchnama and photographs should be sufficient for the purpose of evidence.

In these circumstances the aforesaid currency notes of Rs.1.93 Lakh be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. The currency notes in question are no more required for investigation.
2. IO shall prepare detailed panchnama mentioning the number of currency notes.
3. IO shall take the colour photographs of the currency notes.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall take the indemnity bond of appropriate value from the applicant.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

FIR No. 440/19
State vs. Ranveer & Ors.
PS Krishna Nagar
U/s 376C/354/354B/452/506/509 IPC

10.12.2020

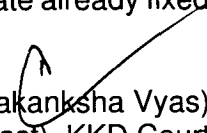
Present : Ld. APP for the State is available through VC.

Ld. Counsel for the applicant through VC.

Reply not received from the IO/ SHO PS concerned.

IO/SHO PS concerned to file reply on the date already fixed

i.e. 22.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No. 296/2019
State vs. Ranveer Singh
PS Shakarpur
U/s 279/337 IPC**

10.12.2020

Fresh application for releasing the DL to the applicant on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.26143/20
State vs.Dipanshu
PS Krishna Nagar
U/s 379/411 IPC**

10.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.26143/20
State vs.Himanshu
PS Krishna Nagar
U/s 379/411 IPC**


10.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.193/08
State vs.Praveen Mittal
PS Krishna Nagar
U/s 411/34 IPC**

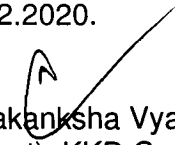
10.12.2020

**Fresh application for releasing the accused from JC upon
furnishing personal bond, received through email.**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.024734/20
State vs.Vinod Jaiswald @ Vinni
PS Krishna Nagar
U/s 379/411/34 IPC**

10.12.2020

**Fresh application for releasing the accused from JC upon
furnishing personal bond, received through email from DLSA.**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020

**FIR No.398/20
State vs.Naveen
PS Shakarpur
U/s 379/411 IPC**

10.12.2020

**Fresh application for releasing the accused from JC upon
furnishing personal bond, received through email from DLSA.**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 11.12.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.12.2020